COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

FIRST REPORT

(Presented on 26.11.2014)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this First Report.

- 2. The Committee met on 10 November, 2014 for
 - I. Examination of two Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.
 - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bills

- 3. The Committee examined the following two Constitution (Amendment) Bills:-
- (1) The Constitution (Amendment) Bill, 2014 (Amendment of article 1, etc.) by Shri Yogi Adityanath, M.P.

The Bill seeks to amend article 1 of the Constitution with a view to change the nomenclature of our country from "India, that is Bharat," to "Bharat, that is Hindustan."

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2014 (Insertion of new article 371K) by Shri Kirti Azad, M.P.

The Bill seeks to insert a new article to the Constitution with a view to provide for special provisions for the Mithilanchal region of the State of Bihar by –

- (i) establishing a separate Development Board for the Mithilanchal region;
- (ii) making provision of equitable allocation of funds for development of the Mithilanchal region subject to the requirements of the State of Bihar as a whole; and
- (iii) providing for reservation in posts and services and in all educational and vocational training institutions under the State in favour of domiciles of Mithilanchal region.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

- 4. The Committee considered classification and allocation of time in respect of twenty-three Bills as shown in the Appendices.
- 5. After considering all aspects of the Bills, the Committee recommend that thirteen Bills shown in Appendix-I be placed in category `A'. The Committee further recommend that the remaining ten Bills shown in Appendix-II be placed in category `B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Recommendations

- 6. The Committee recommend that-
 - (i) Sarvashri Yogi Adityanath and Kirti Azad be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) and (2) of paragraph 3 above; and
 - (ii) the classification and allocation of time to twenty-three Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

(M. THAMBIDURAI)

Chairperson,
Committee on Private Members'
Bills and Resolutions.

10 November, 2014 ------19 Kartika, 1936 (Saka)

APPENDIX-I

(See para 5 of the Report) (List of Bills placed in category `A' and allocation of time)

| Sl. No. | Title of the Bill and member-in-charge | Bill No. | Category recommended | Time recommended |
|------------|--|-------------|----------------------|------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | The National Commission for Agricultural Costs and Prices Bill, 2014 by Shrimati Jayshreeben K. Patel, M.P. | 20 of 2014 | A | 2 hours |
| 2. | The Prohibition of Human Trafficking of Indian Citizens Abroad and Welfare of Overseas Indians Bill, 2014 by Shrimati Jayshreeben K. Patel, M.P. | 21 of 2014 | A | 2 hours |
| 3. | The Small and Marginal Farmers (Welfare) Bill, 2014 by Shri Sharad Tripathi, M.P. | 25 of 2014 | A | 2 hours |
| 4. | The Information Technology (Amendment) Bill, 2014 (Amendment of section 2, etc.) by Shri Baijayant Panda, M.P. | 27 of 2014 | A | 2 hours |
| 5. | The Constitution (Amendment) Bill, 2014 (Amendment of the Eighth Schedule) by Shri Arjun Meghwal, M.P. | 28 of 2014 | A | 2 hours |
| 6. | The Chit Funds (Amendment) Bill, 2014 (Amendment of section 4) by Shri Arjun Meghwal, M.P. | 29 of 2014 | A | 2 hours |
| 7. | The Council for Environment Protection Bill, 2014 by Dr. Ramesh Pokhriyal 'Nishank', M.P. | 33 of 2014 | A | 2 hours |
| 8. | The Motor Vehicles (Amendment) Bill, 2014 (Amendment of section 109, etc.) by Shri Mullappally Ramachandran, M.P. | 51 of 2014 | A | 2 hours |
| 9. | The National Agricultural Produce Price Commission Bill, 2014 by Shri Raju Shetti, M.P. | 47 of 2014 | A | 2 hours |
| 10. | The Hindu Marriage (Amendment) Bill, 2014 (Amendment of section 3, etc.) by Shri Bhartruhari Mahtab, M.P. | 44 of 2014 | A | 2 hours |

| 1 | 2 | 3 | 4 | 5 |
|-----|---|------------|---|---------|
| 11. | The Water (Prevention and Control of Pollution) Amendment Bill, 2014 (Amendment of section 2, etc.). by Shri Bhartruhari Mahtab, M.P. | 42 of 2014 | A | 2 hours |
| 12. | The Public Sector Banks (Control of Non-Performing Assets) Bill, 2014 by Shri Bhartruhari Mahtab, M.P. | 43 of 2014 | A | 2 hours |
| 13. | The Senior Citizens (Provision of Geriatric and Dementia Care) Bill, 2014 by Shri Bhartruhari Mahtab, M.P. | 41 of 2014 | A | 2 hours |

APPENDIX-II

(See para 5 of the Report) (List of Bills placed in category `B' and allocation of time)

| Sl. No. | Title of the Bill and member-in-charge | Bill No. | Category recommended | Time recommended |
|------------|--|-------------|----------------------|---------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | The Constitution (Amendment) Bill, 2014 (Insertion of new articles 16A and 29A) by Shri Nishikant Dubey, M.P. | 17 of 2014 | В | 2 hours |
| 2. | The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2014 (Amendment of the Schedule) by Shri Nishikant Dubey, M.P. | 18 of 2014 | В | 2 hours |
| 3. | The Bihar Reorganisation (Amendment) Bill, 2014 (Amendment of the Eighth Schedule) by Shri Nishikant Dubey, M.P. | 19 of 2014 | В | 2 hours |
| 4. | The Abolition of Begging Bill, 2014 by Shri Sharad Tripathi, M.P. | 26 of 2014 | В | 2 hours |
| 5. | The Indian Penal Code (Amendment) Bill, 2014 (Amendment of section 364A, etc.) by Shri Arjun Meghwal, M.P. | 50 of 2014 | В | 2 hours |
| 6. | The Renewable Energy (Promotion and Compulsory Use) Bill, 2014 by Shri Arjun Meghwal, M.P. | 30 of 2014 | В | 2 hours |
| 7. | The Compulsory Teaching of Yoga in Educational Institutions Bill, 2014 by Dr. Ramesh Pokhriyal 'Nishank', M.P. | 31 of 2014 | В | 2 hours |
| 8. | The Ban on Cow Slaughter Bill, 2014 by Shri Yogi Adityanath, M.P. | 38 of 2014 | В | 2 hours |
| 9. | The Constitution (Amendment) Bill, 2014 (Omission of article 44, etc.) by Shri Yogi Adityanath, M.P. | 39 of 2014 | В | 2 hours |
| 10. | The Constitution (Amendment) Bill, 2014 (Amendment of the Seventh Schedule) by Shri Mullappally Ramachandran, M.P. | 40 of 2014 | В | 2 hours |